

O.A.932/89

Date : 12.6.1990

Mr. S.R. Atre, Advocate appears for the applicant.

Mr. R.M. Nachan, LDC from India Security Press, Nasik Road is present on behalf of Respondents. He has filed reply today which is taken on record and has served copy of the same on the Advocate Shri Atre.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Nachan says that at the time of fixing the date of hearing notice may be issued to Respondent No. 2. Notice may also be issued to the Advocate for the applicant.

Danole
Dy. Registrar.

PER TRIBUNAL

DT. 11/10/93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die list. Fixed for Final Hearing on 22/12/93. Issue notices to the parties as per order dated 12/6/93.

Somya
COURT OFFICER

Notice issued to applicant & f. no. 2 on 28/10/93.

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Notice dt. 28.10.93
served on P.No. 2. of all
1-11-93

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24/10

Date: 22/12/93
None
Mr. V.G. Rego
Counsel for want of time
Final hearing 13.1.94
J.P.

OA932189 22.12.93

Mr B. Rangnathan, for

Mr. S. R. ATRE, Counsel for
the applicant. Mr.

V.G. Rege, Counsel for
the respondents.

Mr B. Rangnathan, Counsel
for the applicant states
at the bar that the
applicant wants to withdraw
the application.

Original application
No. 932189 is disposed
of for want of prosecution

(LAKSHMI SWAMINATHAN)

M. R. Lathem.

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At 22/12/93
order/Judgement despatched
to Applicant/Respondent(s)
on 31/12/93

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